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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 13 of 2018 in C.P. (I.B) No. 51/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Ramchandra D Chaudhary RP
V/s.
Radheshyam Fibres Pvt. Ltd.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL DAVE	} Adl	} RP	V
2.	NIPUN SINGHVI			N

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 13/2018.

Proof of service on representative of CD filed.

This application is filed by resolution professional seeking order of liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by State Bank of India. (Financial Creditor) under section 7 of the Code, commenced the CIRP by appointing IRP.

COC in its meeting held on 12.12.2017 resolved that no resolution plan is received in respect of Corporate Debtor and that Corporate Debtor is not qualified for any resolution application as per criteria fixed by section 29A of the Code and therefore

COC resolved to go for liquidation and further resolved to continue the resolution professional Mr. Ramachandra Dalaram Chaudhary as liquidator.

Considering all the above said facts this Adjudicating Authority is of a considered view that there shall be an order of liquidation in respect of the Corporate Debtor Radheshyam Fibres Pvt Ltd. and direct the liquidator to issue a public announcement stating that corporate debtor is in liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

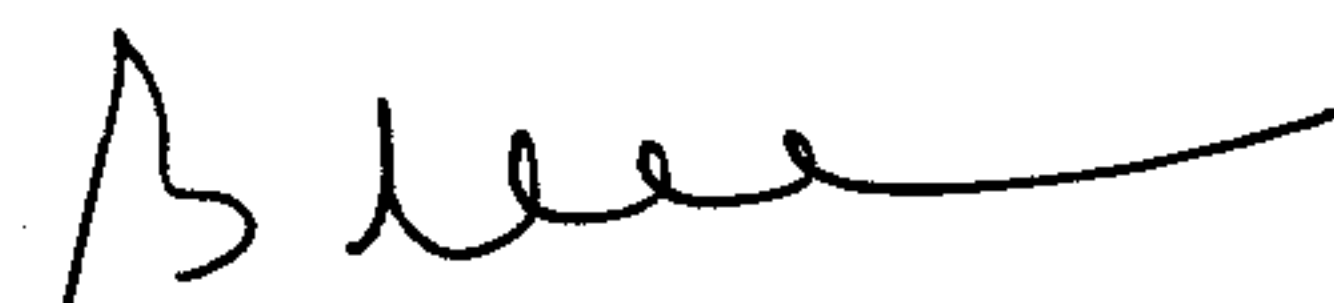
The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL